

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF ORIENT FROZEN FOODS LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ORIENT FROZEN FOODS LLP
2.	Date of incorporation of corporate debtor	March 26, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	LLPIN: AAD-6372
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: No 51/1B2, No 4, Poovalai Village Gummidipundi Taluk Thiruvallur, Tamil Nadu, India - 601201.
6.	Insolvency commencement date in respect of corporate debtor	December 20, 2024 (Date of Hon'ble NCLT order) (*December 21, 2024, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	June 18, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. A. Pitchai Regn No: IBBI/IPA-001/IP-P-02527/2021-2022/14040
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Door No.891-F, Plot No. A28/1 ,15th Street, Rahmath Nagar, Behind Child Jesus Church, Tirunelveli,Tamil Nadu ,627011 Email Id: pitchai.a1958@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: A. Pitchai c/o Ancoraa Resolution Private Limited, 1412, 14 th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email Id: cirp.offllp@ancoraa.com
11.	Last date for submission of claims	January 04, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional (IRP)	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Division Bench-II, Chennai have ordered the commencement of a corporate insolvency resolution process of the *M/s. Orient Frozen Foods LLP* on December 20, 2024, vide order no. CP(IB)/192(IBC)/2023. (Date of receipt of order by Interim Resolution Professional is December 21, 2024). The creditors of *M/s. Orient Frozen Foods LLP* are hereby called upon to submit their claims with proof on or before **January 04, 2025**, to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means or through following link - https://engine.ancoraa.com/claim_submission

Submission of false or misleading proofs of claim shall attract penalties.

Date: December 24, 2024

Place: Tirunelveli

**SD/
A PITCHAI**

Interim Resolution Professional

In the matter of M/s. Orient Frozen Foods LLP

IBBI Regn. No. IBBI/IPA-001/IP-P-02527/2021-2022/14040

Authorization for Assignment valid up to June 30, 2025